

(e) The following technical solutions have also been adopted to minimise such cases:

(i) Introduction of positive battery metering in Cross-bar exchanges.

(ii) Provision of automatic switch-over of day and night tariffs.

(iii) Reduction of forced release period on called subscriber held condition from 1 to 2 minute to 10 to 20 seconds in the case of STD calls.

(iv) Routine testing of subscribers meters.

(v) Sealing of meters.

(vi) Locking of meter rooms.

(vii) Restriction of entry into the Main Distribution Frame Rooms.

(viii) Raising of Distribution Points.

(ix) Formation of mobile vigilance squads.

(x) Locking of Distribution Points.

Number of Indian nationals in other Asian countries and vice versa

171. DR. MOHD. HASHIM KIDWAI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what is the total number of nationals of China, Japan, Tibet, Indonesia, Malaysia residing in India as on February 28, 1990;

(b) the number of Indian nationals residing in these countries as on February 28, 1990;

(c) the number of nationals of these countries granted asylum in India during the last three years; and

(d) the number of Indian nationals granted asylum in these countries during the said period?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL): (a) The information on number of nationals of China, Japan, Indonesia and

Malaysia residing in India as on 28-2-90 is being collected and will be laid on the Table of the House. Government regard Tibet as an autonomous region of China.

(b) China (including Tibet) 85

Japan : 2,727

Indonesia : 10,000
(Approx)

Malaysia : 1,75,000
(Approx)

(c) Nil

(d) Nil, according to the available information.

Representation by the Staff of Telegraph Department, Pondicherry

172. SHRI TINDIVANAM G. VENKATRAMAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have taken any decision on the representation dated 14th December, 1989 of staff of Telegraph Department Pondicherry accompanied by an M.P.'s recommendation; if so, the details of representation and the action taken thereon; and

(b) if no action has been taken the reasons therefor?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b) Information is being collected and will be laid on the Table of the House.

Inland waterway in Kerala

173. SHRI M. A. BABY: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government propose to declare any inland waterway of Kerala as the national waterways; and

(b) if so, the details thereof?